

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


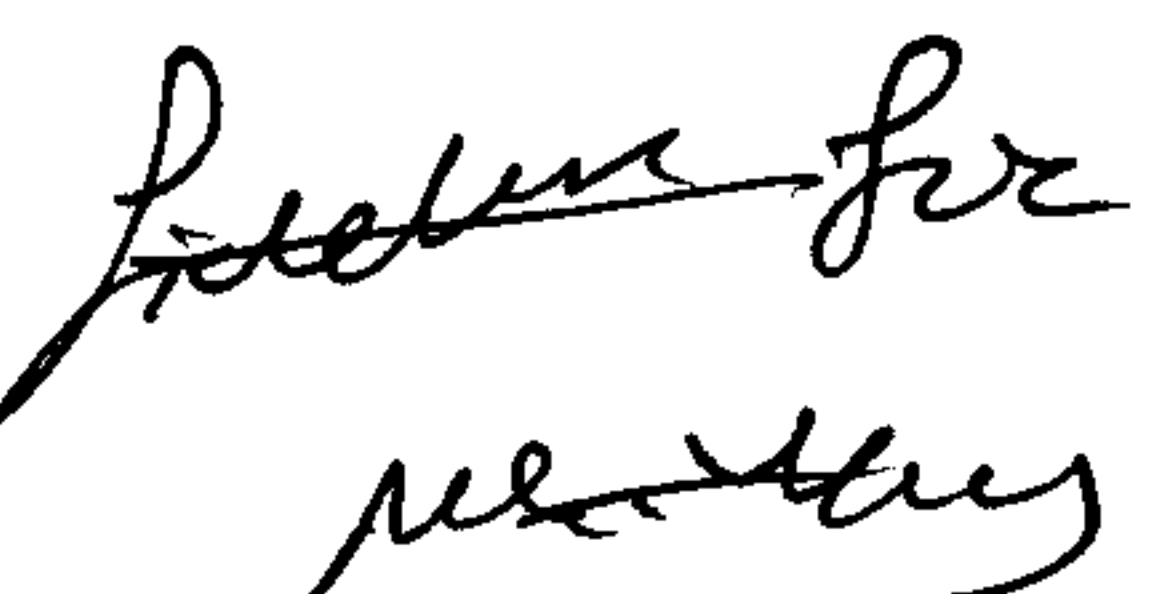
C.P. No. 8/441/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.10.2018**

Name of the Company: Priti J Christian &Anr.

Section of the Companies Act: Section 441 r/w 217(3) of the Companies Act,
2013


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	JAYMEEN TRIVEDI	PCS	Petitioner	
2.	Sevany Vas	Asst.	Reg.	

ORDER


PCS Mr. Jaymeen Trivedi is present for the petitioner.

In compliance of the order dated 12.09.2018, the petitioner has deposited an amount of Rs. 20,000/- each in respect of two directors for compounding the violation of section 17(1) of the Companies Act 1956.

The Demand Draft is issued in favour of pay and account officer, MCA, dated 27.09.2018 amounting to Rs. 20,000/- each.

Registry is directed to send/deposit the above said two demand drafts to office of the Pay and Account Officer, MCA at Mumbai and to file proof of submission in the record along with the Photostat copy of the demand drafts. ^{dispatch} 


MANORAMA KUMARI
MEMBER JUDICIAL


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL

Dated this the 3rd day of October, 2018